

High Court of Jammu & Kashmir and Ladakh at Jammu
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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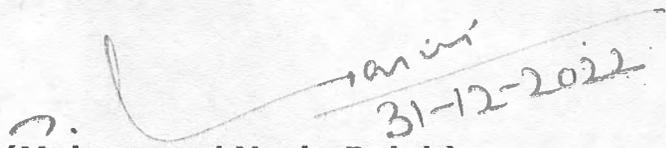
Subject : Resumption of practice as an Advocate.

NOTIFICATION

No: 2046 of 2022 /RG/LP Dated: 31/12/2022

It is hereby notified that Shri Pawan Kumar S/O Late Sh. Amar Nath R/O H.No.248/3, Sector B, Sainik Colony, Jammu, bearing Certificate of Enrolment No. No.959, is permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

By Order.

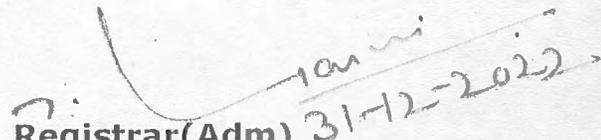

(Mohammad Yasin Beigh)
Registrar(Adm) 31-12-2022

No: 45227-34 /RG/LP Dated: 31/12/2022

Copy to the: -

1. Registrar Judicial, High Court Wing, Jammu.
2. Principal District & Sessions Judge, Jammu.
3. Secretary, Bar Council of India, New Delhi
4. CPC, e-Courts, High Court of J&K and Ladakh, Jammu with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
5. President J&K High Court Bar Association, Jammu.
6. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
7. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
8. Shri Pawan Kumar S/O Late Sh. Amar Nath R/O H.No.248/3, Sector-B, Sainik Colony, Jammu

..... for information.


Registrar(Adm) 31-12-2022